

MINUTES OF THE MEETING No. 15/13 dated 11.7.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem.Div)
2. Shri P.P. Srivastava, Deptt. of C&PC (Chem Div)
3. Shri Nand Lal, DIPP
4. Shri S.K. Aggarwal, DC (MSME)
5. Shri Parveen Sharma, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.14/13 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 15/83-ALC1/2012 MEETING DATE : 11.07.2012

1	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.8.2012.			

2	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.8.2012.			

3	Case No.:46/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00835/AM12/	RLA File :15/24/040/00006/AM11/	Lic.No/Date:1510012639 14.03.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(PC.Div) forwarded written comments vide U.O No.46011/15/2009-PC-II dated 12/6/2005. The Committee noted that export product mentioned in the written comments does not match with the export product mentioned in the application. Letter issued to TA on 20.7.2012. Accordingly the case may be re-listed on 8/8/2012			

4	Case No.:67/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00856/AM12/	RLA File :15/24/040/00008/AM11/	Lic.No/Date:1510012777 31.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/15/2009-PC.II dated 12.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Calcium Carbonate (FMB) (Containing 23+/-1% LLDPE and 77+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Resin/Granules 2. Calcium Carbonate	0.2363 Kg 0.7809 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

5	Case No.:48/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00945/AM12/	RLA File :17/24/040/00142/AM08/	Lic.No/Date:1710004234 16.06.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda. Committee noted that the case does not pertain to C&PC(Chem.Div) and, therefore, re-directed to C&PC(PC Div.) by C&PC(Chem.Div) as stated by C&PC(Chem.Div) vide their U.O.No.14010/136/2011-Chem.II dated 4.5.2012. Accordingly the case may be re-listed on 8.8.2012.			

	Case No.:49/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS	Meet No/Date:15/83-ALC1/2012	Status:Case
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6		PVT.LTD.	11.07.2012	Deferred
	HQ File :01/83/050/00946/AM12/	RLA File :17/24/040/00139/AM08/	Lic.No/Date:1710004235 16.06.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda. Committee noted that the case does not pertain to C&PC(Chem.Div) and has been re-directed to C&PC(PC Div.) by C&PC(Chem.Div) as stated by C&PC(Chem.Div) vide their U.O.No.14010/136/2011-Chem.II dated 4.5.2012. Accordingly the case may be re-listed on 8.8.2012.			

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Case No.:47/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status :Case Approved
HQ File :01/83/050/00836/AM12/	RLA File :15/24/040/00001/AM12/	Lic.No/Date:1510013575 14.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/15/2009-PC.II dated 12.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Calcium Carbonate (FMB) (Containing 23+/- 1% LLDPE and 77+/- 1% Calcium Carbonate)	1 Kg	1. LLDPE Resin/Granules 2. Calcium Carbonate	0.2363 Kg 0.7809 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda. Committee considered the comments of Deptt. of C&PC(PC Div) dated 9.7.2012 and decided to forwarded the application to TA, DBT as the products are Biotech. The application was referred to DBT for providing the comments. U.O issued on 13.7.2012. Accordingly the case may be re-listed on 8.8.2012.			

9	Case No.:10/47/83-ALC1/2011	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00799/AM12/	RLA File :03/95/040/00608/AM12/	Lic.No/Date:0310665941 18.11.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of			

C&PC(PC.Div) on 20.6.2012. Accordingly the case may be re-listed on 8.8.2012.

10	Case No.:16/47/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00805/AM12/	RLA File :03/94/040/00559/AM12/	Lic.No/Date:0310666406 22.11.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated March, 2012 issued by Deptt. of C&PC(PC.Div). A reminder issued on 20.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012.			

11	Case No.:14/47/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00803/AM12/	RLA File :03/94/040/00696/AM12/	Lic.No/Date:0310666733 23.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/148/2011-Ch.II dated 25.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Galsoft SCG	1 Kg	1. Coconut Fatty Acid 2. Thionyl Chloride 3. Glycerine 4. Caustic Soda Lye 48%	0.174 Kg 0.103 Kg 0.066 Kg 0.150 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:58/47/83-ALC1/2011	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Rejected
	HQ File :01/83/050/00847/AM12/	RLA File :05/23/040/00322/AM12/	Lic.No/Date:0510309331 25.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 17/4/2012 issued by DIPP followed by reminder dated 18.5.2012 issued by this office followed by reminder dated 16.6.2012 from this office.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

13	Case No.:69/47/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00858/AM12/	RLA File :13/24/040/00030/AM12/	Lic.No/Date:1310037743 28.11.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 23.4.2012 issued by Deptt. of C&PC(PC.Div). A reminder dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 8.8.2012.			

14	Case No.:56/51/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00953/AM12/	RLA File :09/24/040/00388/AM12/	Lic.No/Date:0910049968 29.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/9/2012-Ch.II dated 22.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Thiufuzamide Technical	1 Kg	1. Ethyl 4,4,4- Trifluoro Aceto Acetate Liquid	0.670 Kg
			2. Thioacetamide Solid	0.290 Kg
			3. 2,6-Dibromo-4- Trifluoromethoxy Aniline	0.705 Kg
			4.Acetonitrile	3.426 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:13/15/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00285/AM13/	RLA File :17/24/040/00061/AM09/	Lic.No/Date:1710004621 30.11.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. Accordingly the case may be re-listed on 8.8.2012.			

	Case No.:68/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00857/AM12/	RLA File :06/24/040/00048/AM12/	Lic.No/Date:0610024869	Defer

16			02.12.2011	Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.6.2012 issued by DIPP. A reminder issued on 20.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012.			

17	Case No.:70/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00859/AM12/	RLA File :06/24/040/00047/AM12/	Lic.No/Date:0610024868 02.12.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.6.2012 issued by DIPP. A reminder issued on 20.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012.			

18	Case No.:16/3/83-ALC1/2012	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00019/AM13/	RLA File :03/95/040/00618/AM12/	Lic.No/Date:0310668494 02.12.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(PC.Div) forwarded written comments vide U.O No.46011/76/2012-PC-II dated 20/6/2005. The Committee noted that export product mentioned in the WC does not match with the export product mentioned in the application. U.O. issued to TA on 23.7.2012 Accordingly the case may be re-listed on 8/8/2012			

19	Case No.:7/15/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00279/AM13/	RLA File :17/24/040/00080/AM12/	Lic.No/Date:1710004632 02.12.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. Accordingly the case may be re-listed on 8.8.2012.			

20	Case No.:51/47/83-ALC1/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00840/AM12/	RLA File :09/24/040/00401/AM12/	Lic.No/Date:0910050060 07.12.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of			

information from the firm to the D/L dated 2.4.2012 issued by Deptt. of C&PC(PC.Div). A reminder issued on 23.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012.

21	Case No.: 48/47/83-ALC1/2011	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status: Case Deferred
	HQ File :01/83/050/00837/AM12/	RLA File :02/24/040/00153/AM12/	Lic.No/Date:0210170473 09.12.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 26.3.2012. A reminder to PC issued on 23.7.2012. Comments received from PC with different sections file number and the comments are also very brief. Accordingly the case may be re-listed on 8.8.2012.			

22	Case No.: 6/15/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status: Case Deferred
	HQ File :01/83/050/00278/AM13/	RLA File :17/24/040/00155/AM08/	Lic.No/Date:1710004657 13.12.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. Accordingly the case may be re-listed on 8.8.2012.			

23	Case No.: 12/15/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status: Case Deferred
	HQ File :01/83/050/00284/AM13/	RLA File :17/24/040/00081/AM12/	Lic.No/Date:1710004661 13.12.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. Accordingly the case may be re-listed on 8.8.2012.			

24	Case No.: 10/15/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status: Case Deferred
	HQ File :01/83/050/00282/AM13/	RLA File :17/24/040/00023/AM10/	Lic.No/Date:1710004673 16.12.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. Accordingly the case may be re-listed on 8.8.2012.			

	Case No.: 11/15/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status: Case Deferred
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25	HQ File :01/83/050/00283/AM13/	RLA File :17/24/040/00037/AM10/	Lic.No/Date:1710004675 16.12.2011	Defer Date:08.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. Accordingly the case may be re-listed on 8.8.2012.				

26	Case No.:41/47/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00830/AM12/	RLA File :10/24/040/00060/AM12/	Lic.No/Date:1010047206 20.12.2011	Defer Date:08.08.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spice Board . Accordingly the case may be re-listed on 8.8.2012.				

27	Case No.:9/15/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00281/AM13/	RLA File :17/24/040/00026/AM09/	Lic.No/Date:1710004678 20.12.2011	Defer Date:08.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. Accordingly the case may be re-listed on 8.8.2012.				

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Case No.:8/15/83-ALC1/2012	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
HQ File :01/83/050/00280/AM13/	RLA File :17/24/040/00083/AM12/	Lic.No/Date:1710004691 21.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/133/2011-Ch.II dated 7.3.2012 the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Methyl Bromide 98% + 2% Chloropicrin	1 Kg	Liquid Bromine	0.926 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:3/3/83-ALC1/2012	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00006/AM13/	RLA File :03/94/040/00874/AM12/	Lic.No/Date:0310673725	Defer

29		30.12.2011	Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.6.2012 issued by Deptt. of C&PC(PC.Div). A reminder issued on 23.7.2012 by this office. Accordingly the case may be re-listed on 11.7.2012.		

30	Case No.:28/44/83-ALC1/2011	Party Name:HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00773/AM12/	RLA File :02/24/040/00138/AM12/	Lic.No/Date:0210172023 06.01.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 27.3.2012 issued by DIPP followed by reminder dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 8.8.2012.			

31	Case No.:62/47/83-ALC1/2011	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00851/AM12/	RLA File :02/24/040/00142/AM12/	Lic.No/Date:0210172229 10.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of DIPP vide their U.O.No. Nil dated 10.7.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Boosters (Primex)	100 Nos. (Weighing about 40 Kg)	Trinitrotoluene	20.2 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:22/51/83-ALC1/2011	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.5.2012. Accordingly the case may be re-listed on 8.8.2012.			

33	Case No.:4/51/83-ALC1/2011	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00901/AM12/	RLA File :03/95/040/00853/AM12/	Lic.No/Date:0310676334 12.01.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 10.7.2012 issued by DIPP. Accordingly the case may be re-listed on 8.8.2012.			

34	Case No.:5/15/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00277/AM13/	RLA File :17/24/040/00094/AM12/	Lic.No/Date:1710004760 12.01.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 10.7.2012. Accordingly the case may be re-listed on 8.8.2012.			

35	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda. The Committee noted that Deptt of Steel vide letter No.1(8).2012-TW dated 23.4.2012, returned the application and consequently it was referred to Deptt. of Coal. U.O. issued on 17.5.2012. A reminder to M/o Coal issued on 23.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012.			

36	Case No.:31/51/83-ALC1/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00928/AM12/	RLA File :03/94/040/00862/AM12/	Lic.No/Date:0310677005 17.01.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 17.5.2012 and 18.7.2012. Accordingly the case may be relisted on 8.8.2012			

37	Case No.:59/47/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00848/AM12/	RLA File :10/24/040/00067/AM12/	Lic.No/Date:1010047792 20.01.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 8.8.2012.			

38	Case No.:19/51/83-ALC1/2011	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00916/AM12/	RLA File :03/95/040/00748/AM12/	Lic.No/Date:0310678190 23.01.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to re-examine the case on file along with recommendations of Deptt. of C&PC(Chem.Div) and defer the case for four weeks. Committee further decided to call for Central Excise Data (Production/Consumption). A letter issued on 23.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012			

39	Case No.:18/51/83-ALC1/2011	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00915/AM12/	RLA File :03/95/040/00893/AM12/	Lic.No/Date:0310679019 27.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/30/2012-Ch.II dated 4.7.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Flozol 6682C (Oil Field Additive – Pour Point Depressant / Flow Improver Type of Chemical Additive)	1 Kg	1. Maleic Anhydride 2. High Aromatic Naptha (Solvent Naptha-M) 3. Ceto-Stearyl Alcohol (C16-C18 ALC)	0.055 Kg 0.603 Kg 0.320 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

40	Case No.:14/51/83-ALC1/2011	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00911/AM12/	RLA File :08/24/040/00248/AM12/	Lic.No/Date:0810108213 30.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2009-Ch.II dated 15.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Scarlet 2GF (Reactive Red 222)	1 Kg	1. Para Anisidine 3 Sulfonic Acid	0.228 Kg

		2. J Acid	0.295 Kg
		3. Cyanuric Chloride	0.207 Kg
		4. N Ethyl Meta Base Ester	0.346 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:32/51/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00929/AM12/	RLA File :03/94/040/00947/AM12/	Lic.No/Date:0310679441 31.01.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder issued on 23.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012.			

42	Case No.:1/51/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00898/AM12/	RLA File :08/24/040/00260/AM12/	Lic.No/Date:0810108414 03.02.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 8.8.2012.			

43	Case No.:30/51/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00927/AM12/	RLA File :08/24/040/00261/AM12/	Lic.No/Date:0810108415 03.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/8/2012-Ch.II dated 24.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Orange ME2RL (CI.No.Orange 122) (Dye Content 60%)	1 Kg	1. Aniline Oil 2. Cyanuric Chloride 3. Sulpho Tobias Acid 4. J Acid 5. Sodium Nitrite	0.123 Kg 0.130 Kg 0.340 Kg 0.162 Kg 0.031 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	Case No.: 28/51/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status: Case Deferred
	HQ File :01/83/050/00925/AM12/	RLA File :03/94/040/00889/AM12/	Lic.No/Date:0310680296 06.02.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder issued on 20.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012.			

45	Case No.: 14/1/83-ALC1/2012	Party Name:HARSH VENTURE HARYANA	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status: Case Approved
	HQ File :01/83/050/00972/AM12/	RLA File :33/24/040/00022/AM12/	Lic.No/Date:3310021722 16.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdraw the case because it is already approved in NC Meeting No.13/83 dt. 27.6.2012.			

46	Case No.:11/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved							
	HQ File :01/83/050/00148/AM13/	RLA File :17/24/040/00104/AM12/	Lic.No/Date:1710004837 17.02.2012	Defer Date:							
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Product-8602 (Polyoxyethylene Fatty Amine) (Appearance: Yellow to Light Brown Liquid)</td><td>1 Kg</td><td>1. Ethylene Oxide (Colourless Clear Liquid) 2. Coco Amine (Appearance Flakes)</td><td>0.295 Kg 0.705 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Product-8602 (Polyoxyethylene Fatty Amine) (Appearance: Yellow to Light Brown Liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Coco Amine (Appearance Flakes)
Export Item	Qty.	Import Item	Qty.								
Product-8602 (Polyoxyethylene Fatty Amine) (Appearance: Yellow to Light Brown Liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Coco Amine (Appearance Flakes)	0.295 Kg 0.705 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

47	Case No.:33/51/83-ALC1/2011	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00930/AM12/	RLA File :02/24/040/00215/AM12/	Lic.No/Date:0210174415 20.02.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 15.5.2012 issued by DIPP. A reminder issued on 20.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012.			

48	Case No.:30/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00033/AM13/	RLA File :03/94/040/01030/AM12/	Lic.No/Date:0310683079 22.02.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 8.8.2012.			

49	Case No.:31/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00034/AM13/	RLA File :03/94/040/01032/AM12/	Lic.No/Date:0310683087 22.02.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 8.8.2012.			

50	Case No.:32/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00035/AM13/	RLA File :03/94/040/01031/AM12/	Lic.No/Date:0310683084 22.02.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 8.8.2012.			

	Case No.:45/51/83-ALC1/2011	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00942/AM12/	RLA File :02/24/040/00224/AM12/	Lic.No/Date:0210174729	Defer

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.4.2012 issued by Deptt. of C&PC(Chem.Div) followed by reminder dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 8.8.2012.

Case No.:5/3/83-ALC1/2012	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
HQ File :01/83/050/00008/AM13/	RLA File :04/24/040/00299/AM12/	Lic.No/Date:0410134309 01.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/28/2010-Ch.II dated 15.5.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Potassium Tetraborate White granular/powder	1 Kg	1. Boric Acid (White granular/powder) 2. Potassium Hydroxide 90% (White flakes)	0.853 Kg 0.386 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:15/3/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
HQ File :01/83/050/00018/AM13/	RLA File :08/24/040/00281/AM12/	Lic.No/Date:0810109320 02.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/30/2006-Ch.II dated 8.12.2010 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Reactive Black ANN (Dye content 65%)	1 Kg	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4 Sulphonic Acid 4. J Acid 5. Sodium Nitrite	0.148 Kg 0.226 Kg 0.045 Kg 0.019 Kg 0.097 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	Case No.:28/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00031/AM13/	RLA File :03/94/040/01092/AM12/	Lic.No/Date:0310684524 02.03.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 8.8.2012.			

55	Case No.:29/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00032/AM13/	RLA File :03/94/040/01079/AM12/	Lic.No/Date:0310684526 02.03.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 8.8.2012.			

56	Case No.:40/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00043/AM13/	RLA File :03/94/040/01091/AM12/	Lic.No/Date:0310684521 02.03.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 8.8.2012.			

57	Case No.:43/3/83-ALC1/2012	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00046/AM13/	RLA File :08/24/040/00276/AM12/	Lic.No/Date:0810109319 02.03.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data (Production/Consumption). A letter issued on 19.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012			

	Case No.:42/3/83-ALC1/2012	Party Name:RALLIS INDIA LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
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58	HQ File :01/83/050/00045/AM13/	RLA File :03/95/040/00883/AM12/	Lic.No/Date:0310684843 05.03.2012	Defer Date:08.08.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.5.2012 issued by Deptt. of C&PC(Chem.Div) followed by reminder dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 8.8.2012.				

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Case No.:13/3/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved								
HQ File :01/83/050/00016/AM13/	RLA File :08/24/040/00278/AM12/	Lic.No/Date:0810109420 06.03.2012	Defer Date:								
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/25/2011-Ch.II dated 10.7.2012 the Committee decided to approve the case as under :-											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Tin Stabilizer (Shita Stab 777)</td><td>1 Kg</td><td>1. 2-Ethyl Hexyl Thio glycolate 2. Methyl Tin Chloride</td><td>0.776 Kg 0.276 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Tin Stabilizer (Shita Stab 777)	1 Kg	1. 2-Ethyl Hexyl Thio glycolate 2. Methyl Tin Chloride	0.776 Kg 0.276 Kg			
Export Item	Qty.	Import Item	Qty.								
Tin Stabilizer (Shita Stab 777)	1 Kg	1. 2-Ethyl Hexyl Thio glycolate 2. Methyl Tin Chloride	0.776 Kg 0.276 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

60	Case No.:14/3/83-ALC1/2012	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00017/AM13/	RLA File :05/23/040/00478/AM12/	Lic.No/Date:0510319722 06.03.2012	Defer Date:08.08.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 15.5.2012 issued by DIPP followed by reminder dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 8.8.2012.				

	Case No.:44/3/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00047/AM13/	RLA File :05/23/040/00486/AM12/	Lic.No/Date:0510319704 06.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of DIPP vide their U.O.No. Nil dated 10.7.2012 the Committee decided to approve the case as under :-				
Export Items No.1 : Paint PC + GF Primer (Z) KS (consisting of Solid Resin				

11.37%+-2%)
Quantity: : 300 Kg

Export Items No.2 : Paint, Prana VM base 150-7 (KS-3) (consisting of Solid Resin
41.39%+-2%)

Quantity: : 3030 Kg

Export Items No.3 : Paint, Prana VM Mid Peimer (YD) (consisting of Solid Resin
9.043%+-2%)

Quantity: : 1200 Kg

Export Items No.4 : Paint, Prana SN 2100 M (consisting of Solid Resin
21.28%+-2% and Pigment 0.029%+-0.5%)

Quantity: : 750 Kg

Export Items No.5 : Paint, Prana SN PVD A-08210 (consisting of Solid Resin
21.28%+-2% and Pigment 0.03%+-0.5%)

Quantity: : 1500 Kg

Export Items No.6 : Paint, Prana SN PVD K-08208 (consisting of Solid Resin
20.80%+-2% and Pigment 0.54%+-0.5%)

Quantity: : 600 Kg

Export Items No.7 : Paint, Uvilon Clear 7600 (KS-2) (consisting of Solid Resin
28.26%+-2%)

Quantity: : 3090 Kg

Export Items No.8 : Paint, VM Uvilon Matt 1600-3 (consisting of Solid Resin
34.15%+-2% and Pigment 3.4%+-0.5%)

Quantity: : 2235 Kg

Export Items No.9 : Paint, VM 1600-3 Uvilon Clear (consisting of Solid Resin
48.65%+-2%)

Quantity: : 885 Kg

Import Item : As applied for

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

62	Case No.:45/3/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00048/AM13/	RLA File :05/23/040/00481/AM12/	Lic.No/Date:0510319550 06.03.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.5.2012 issued by Deptt. of C&PC(PC.Div). A reminder issued on 19.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012.			

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Case No.:2/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
HQ File :01/83/050/00899/AM12/	RLA File :02/24/040/00009/AM11/	Lic.No/Date:0210175070 07.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/119/2011-Ch.II dated 29.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Rubber Chemical Peptizol-11 Chemical family Peptizol	1 Kg	1. Dibenzamido Diphenyl Disulphide	0.485 Kg
Rubber Chemical Peptizol-11 R Chemical family Peptizol	1 Kg	1. Dibenzamido Diphenyl Disulphide	0.485 Kg
Rubber Chemical Peptizol-11/G Chemical family Peptizol	1 Kg	1. Dibenzamido Diphenyl Disulphide	0.485 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:3/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
HQ File :01/83/050/00900/AM12/	RLA File :02/24/040/00045/AM11/	Lic.No/Date:0210175069	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/119/2011-Ch.II dated 29.5.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
ACMENOX – BL DIMETHYL ACRIDINE (Purity 99% minimum)	1 Kg	Diphenyl Amine	0.851 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/3/83-ALC1/2012	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
HQ File :01/83/050/00011/AM13/	RLA File :34/24/040/00222/AM12/	Lic.No/Date:3410033485 07.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/28/2006-PC.II dated 20.6.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
MICRO CRYSTALLINE WAX	1 Kg	1. Paraffin Wax 2. Micro Wax	0.7636 Kg 0.2864 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:27/3/83-ALC1/2012	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
HQ File :01/83/050/00030/AM13/	RLA File :09/24/040/00592/AM12/	Lic.No/Date:0910051656 09.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/170/2011-Ch.II dated 20.3.2012 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Basic Chromium Sulphate	1 Kg	1. Chrome Ore 2. Soda Ash 3. Sulphur	0.725 Kg 0.500 Kg 0.15 Kg

Kraft Paper, Wood Cuts for Pallets, Nails - As per packing policy
No justification for furnace Oil and Steam coal

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	Case No.:46/51/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00943/AM12/	RLA File :03/95/040/00919/AM12/	Lic.No/Date:0310685722 12.03.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and discussed the application of the firm in the presence of the Technical Authority, C&PC(Chem.Div) and decided to defer the case for further discussions on the original application of the firm. Committee further decided to call for Central Excise Data (Production/Consumption) for the last 5 years. A letter issued to firm on 29.6.2012, followed by reminder dated 31.7.2012. Accordingly the case may be relisted on 8.8.2012			

68	Case No.:6/3/83-ALC1/2012	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00009/AM13/	RLA File :04/24/040/00329/AM12/	Lic.No/Date:0410134638 12.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/63/2007-PC.II dated 20.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Polypropylene Compound (containing 30+/-% Polypropylene and 70+/- 1% Calcium Carbonate)	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate	0.306 Kg 0.714 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:7/3/83-ALC1/2012	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00010/AM13/	RLA File :05/23/040/00488/AM12/	Lic.No/Date:0510319875 12.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div)			

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vide their U.O.No. 46011/97/2009-PC.II dated 11.6.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Formulated Additive Paraffin – APL Grade	1 Kg	C10 Plus Linear Alpha Olifines	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:59/51/83-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
HQ File :01/83/050/00956/AM12/	RLA File :03/95/040/00882/AM12/	Lic.No/Date:0310685957 13.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/103/2009-PC.II dated 18.5.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Ethylene Vinyl Acetate Polymer Based Adhesive in Solid Form having EVA 25% and 30% Hydro Carbon Resin (Fevicol SA 7707M)	1 Kg	1. Ethylene Vinyl Acetate 2. Hydrocarban Resin	0.255 Kg 0.300 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:10/3/83-ALC1/2012	Party Name:BHARAT RASAYAN LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
HQ File :01/83/050/00013/AM13/	RLA File :05/23/040/00474/AM12/	Lic.No/Date:0510319963 13.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/49/2012-Chem.II dated 29.6.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Lambda Cyhalothrin Technical 95% (Technical Grade Insecticide)	1 Kg	1. Lambda Acid (Organic Acid) 2. Meta Phenoxy Benzaldehyde (Phenoxy aldehyde)	0.652 Kg 0.520 Kg

	3. Sodium Cyanide (Toxic)	0.150 Kg
	4. Thionyl Chloride (Oxy Chloride of Sulphur)	0.327 Kg
	5. Hexane (Hydrocarbon)	0.380 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

72	Case No.:38/3/83-ALC1/2012	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00041/AM13/	RLA File :34/24/040/00223/AM12/	Lic.No/Date:3410033553 13.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/28/2006-PC.II dated 20.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	MICRO CRYSTALLINE WAX	1 Kg	1. Paraffin Wax 2. Micro Wax	0.7636 Kg 0.2864 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.:39/3/83-ALC1/2012	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00042/AM13/	RLA File :34/24/040/00251/AM12/	Lic.No/Date:3410033554 13.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/35/2012-PC.II dated 20.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Milky White Compound (Containing 50+/-1% Titanium Dioxide, 27+/-1% LLDPE, 22+/-1% Calcium Carbonate and 1% additive) Grade PT - 2050	1 Kg	1. Titanium Dioxide 2. LLDPE Resin 3. Calcium Carbonate 4. Polymer based additive	0.5150 Kg 0.2781 Kg 0.2266 Kg 0.0103 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

74	Case No.:41/3/83-ALC1/2012	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00044/AM13/	RLA File :34/24/040/00252/AM12/	Lic.No/Date:3410033555 13.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/35/2012-PC.II dated 20.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Milky White Compound (Containing 70+/-1% Titanium Dioxide, 29+/-1% LLDPE, 22+/-1% and 1% additive) Grade PT - 2070	1 Kg	1. Titanium Dioxide 2. LLDPE Resin/Granules 3. Polymer based additive	0.7210 Kg 0.2987 Kg 0.0103 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

75	Case No.:34/3/83-ALC1/2012	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00037/AM13/	RLA File :07/24/040/00517/AM12/	Lic.No/Date:0710087071 19.03.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. U.O issued on 25.6.2012. Accordingly the case may be re-listed on 8.8.2012.			

	Case No.:24/3/83-ALC1/2012	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
	HQ File :01/83/050/00027/AM13/	RLA File :03/94/040/00978/AM12/	Lic.No/Date:0310687287 21.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/11/2009-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Fluopicolide Technical	1 Kg	1. Glycine Ethyl Ester Hydrochloride (GEE HCl)	0.612 Kg

76		2. Benzophenone 3. 2,3-Dichloro-5-Trifluoromethyl Pyridine 4. 2,6-Dichlorobenzoyl Chloride 5. N,N-Diisopropyl Ethylamine 6. P-Toluene Sulphonic Acid Mono Hydrate 7. Tetra Ethyl Ammonium Bromide 8. Potassium Carbonate 9. Disodium Tetra Borate Decahydrate (Borax)	0.247 Kg 0.805 Kg 0.650 Kg 0.041 Kg 0.045 Kg 0.045 Kg 1.500 Kg 0.045 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:33/3/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00036/AM13/	RLA File :08/24/040/00297/AM12/	Lic.No/Date:0810109968 22.03.2012	Defer Date:08.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 19.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 8.8.2012.				

78	Case No.:35/3/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00038/AM13/	RLA File :05/23/040/00525/AM12/	Lic.No/Date:0510320962 26.03.2012	Defer Date:08.08.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.6.2012 issued by Deptt. of C&PC (PC.Div). Accordingly the case may be re-listed on 8.8.2012.				

79	Case No.:21/3/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00024/AM13/	RLA File :10/24/040/00085/AM12/	Lic.No/Date:1010048934 27.03.2012	Defer Date:08.08.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 30.4.2012. Accordingly the case may be re-listed on 8.8.2012.

80	Case No.: 20/3/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00023/AM13/	RLA File :10/24/040/00086/AM12/	Lic.No/Date:1010048940 28.03.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.8.2012.			

81	Case No.: 36/3/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00039/AM13/	RLA File :08/24/040/00326/AM12/	Lic.No/Date:0810110252 29.03.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 8.8.2012.			

82	Case No.: 1/7/83-ALC1/2012	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00134/AM13/	RLA File :50/24/040/00026/AM12/	Lic.No/Date:5010001279 11.04.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 8.8.2012.			

83	Case No.: 47/3/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00050/AM13/	RLA File :03/95/040/01093/AM12/	Lic.No/Date:0310690439 12.04.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder issued on 19.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012.			

	Case No.: 48/3/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
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84	HQ File :01/83/050/00051/AM13/	RLA File :03/95/040/01095/AM12/	Lic.No/Date:0310690440 12.04.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder issued on 19.7.2012 by this office. Accordingly the case may be re-listed on 8.8.2012.			

85	Case No.:49/3/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00052/AM13/	RLA File :03/95/040/01044/AM12/	Lic.No/Date:0310690498 12.04.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.5.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 8.8.2012.			

86	Case No.:2/7/83-ALC1/2012	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00135/AM13/	RLA File :50/24/040/00001/AM13/	Lic.No/Date:5010001283 18.04.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 8.8.2012.			

87	Case No.:3/7/83-ALC1/2012	Party Name:KVB PROCESSORS PVT.LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00136/AM13/	RLA File :03/94/040/00013/AM13/	Lic.No/Date:0310693765 08.05.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 8.8.2012.			

88	Case No.:4/7/83-ALC1/2012	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00137/AM13/	RLA File :03/94/040/00039/AM13/	Lic.No/Date:0310693779 08.05.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP			

on 7.6.2012. Accordingly the case may be re-listed on 8.8.2012.

89	Case No.:7/11/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00219/AM13/	RLA File :10/24/040/00005/AM13/	Lic.No/Date:1010049570 11.05.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.8.2012			

90	Case No.:3/15/83-ALC1/2012	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00275/AM13/	RLA File :06/24/040/00057/AM12/	Lic.No/Date:0610027111 18.05.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.7.2012. Accordingly the case may be re-listed on 8.8.2012.			

91	Case No.:4/15/83-ALC1/2012	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00276/AM13/	RLA File :06/24/040/00007/AM13/	Lic.No/Date:0610027110 18.05.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.8.2012			

92	Case No.:6/11/83-ALC1/2012	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00218/AM13/	RLA File :02/24/040/00022/AM13/	Lic.No/Date:0210177793 21.05.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.8.2012			

93	Case No.:5/11/83-ALC1/2012	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00217/AM13/	RLA File :07/24/040/00068/AM13/	Lic.No/Date:0710088423 24.05.2012	Defer Date:08.08.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.8.2012

94

Case No.:1/11/83-ALC1/2012	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Approved
HQ File :01/83/050/00213/AM13/	RLA File :03/94/040/00155/AM13/	Lic.No/Date:0310696577 29.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/91/2008-Ch.II dated 4.7.2012 the Committee decided to approve the case on repeat basis, as under :-			
Export Item	Qty.	Import Item	Qty.
Desulphurisation Catalyst (DS-90 E) (Containing Zinc Oxide – 76% min. Alumina – 9% min.)	1 Kg	1. Zinc Oxide 2. Aluminium Hydroxide 3. Acetic Acid	0.800 Kg 0.0826 Kg 0.040 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

95	Case No.:1/15/83-ALC1/2012		Party Name:MICRO INKS LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00273/AM13/		RLA File :03/95/040/00145/AM13/	Lic.No/Date:0310696673 29.05.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.7.2012. Accordingly the case may be re-listed on 8.8.2012.				

96	Case No.:3/11/83-ALC1/2012		Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00215/AM13/		RLA File :03/95/040/00141/AM13/	Lic.No/Date:0310696995 31.05.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (PC.Div) on 28.6.2012. Accordingly the case may be re-listed on 8.8.2012.				

	Case No.:4/11/83-ALC1/2012		Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00216/AM13/		RLA File :03/94/040/00164/AM13/	Lic.No/Date:0310697149	Defer

97			01.06.2012	Date:08.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.6.2012. Accordingly the case may be re-listed on 8.8.2012.				

98	Case No.:8/11/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00220/AM13/	RLA File :03/95/040/00174/AM13/	Lic.No/Date:0310697882 07.06.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. Accordingly the case may be re-listed on 8.8.2012.			

99	Case No.:2/15/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:15/83-ALC1/2012 11.07.2012	Status:Case Deferred
	HQ File :01/83/050/00274/AM13/	RLA File :31/83/040/00052/AM13/	Lic.No/Date:3110054856 27.06.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.8.2012			

Date:18.07.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer